

ITEM NO.11

COURT NO.1

SECTION X

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Writ Petition (Civil) No.1224/2023

THE STATE OF PUNJAB

Petitioner(s)

VERSUS

PRINCIPAL SECRETARY TO THE GOVERNOR  
OF PUNJAB & ANR.

Respondent(s)

Date : 06-11-2023 This petition was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE  
HON'BLE MR. JUSTICE J.B. PARDIWALA  
HON'BLE MR. JUSTICE MANOJ MISRA

For Petitioner(s) Dr. Abhishek Manu Singhvi, Sr. Adv.  
Mr. Gurminder Singh, Ag, Sr. Adv.  
Mr. Shadan Farasat, A.A.G.  
Ms. Nupur Kumar, AOR  
Mr. Amit Bhandari, Adv.  
Ms. Natasha Maheshwari, Adv.  
Ms. Muskan Nagpal, Adv.

For Respondent(s) Mr. Tushar Mehta, SG

UPON hearing the counsel the Court made the following  
O R D E R

- 1 The State of Punjab has invoked the jurisdiction of this Court under Article 32 of the Constitution with a grievance that though seven Bills, including Bills dealing with fiscal subjects, were duly passed by the Vidhan Sabha and were submitted to the Governor on 24 July 2023, the Bills have not been dealt with by the Governor in the manner required by Article 200 of the Constitution.

- 2 Mr Gurminder Singh, Advocate General for the State of Punjab states that out of seven Bills, four have been passed by the Vidhan Sabha while three, which were Money Bills, were presented for the recommendation of the Governor for introduction in the House. The Advocate General states that the Governor has furnished his recommendation for two Bills after the filing of the writ petition.
- 3 Dr Abhishek Manu Singhvi, senior counsel appearing on behalf of the State of Punjab with Mr Gurminder Singh, Advocate General submit that the ground which has been taken by the Governor is that the Session of the Vidhan Sabha ought to have been prorogued on 22 March 2023, and thereafter reconvened.
- 4 Dealing with the objection, it has been submitted that in exercise of the powers conferred by Rule 16 of the Rules of Procedure and Conduct of Business in the Punjab Vidhan Sabha, the Session was adjourned *sine die* on 22 March 2023, and was reconvened on 19 and 20 June 2023.
- 5 Mr Tushar Mehta, Solicitor General appears on behalf of the respondents and submits on instructions that the Governor of the State of Punjab has taken appropriate action as required by the Constitution and he would place an updated status report in this regard within a few days.
- 6 We accordingly direct that the Petition be listed on 10 November 2023.
- 7 This Court shall be apprised of the action which has been taken by the Governor.

**(CHETAN KUMAR)**  
A.R. - cum - P.S.

**(SAROJ KUMARI GAUR)**  
Assistant Registrar